

9TCC

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

Government of India  
Ministry of Finance  
(Department of Revenue)

.....  
New Delhi, the 20-12-84

NOTIFICATION  
INCOME-TAX

No. 6079 (F.No.398/ 9/83 -IT(B) : In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises **Shri.. R.S. Pareekh .....** being a gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the S said Act.

2. This Notification shall come into force with effect from ~~xxxxxxx~~ 12.10.84 / **Shri.R.S. Pareekh** takes over charge as Recovery Officer.

**(B.E.Alexander)**

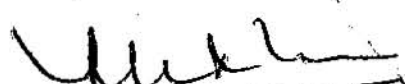
**Under** Secretary to the Govy. of India.

To

The Manager,  
Government of India Press,  
Mayapuri, New Delhi.

Copy forwarded to:

1. All Director of Inspection including DI(O&Ms), N.Delhi.
2. The Director, IRS(DT), Staff College, Nagpur.
3. The CS&G of India, New Delhi.
4. The Accountant General, ..... **Rajasthan, Jaipur**
5. The Chief Secretary, Government of ..... **Rajasthan, Jaipur**
6. The Joint Secretary and Legal Adviser, Min. of Law and Justice, Department of Legal Affairs, N.Delhi.
7. The Commissioner of Income-tax, ..... **Jodhpur**
8. IAC, Inspection Division, CBDT, Vikas Bhawan, N.Delhi.
9. Central Cell-DI(R&PR), New Delhi (2 copies) for issue and distribution.
10. Hindi Section, Department of Revenue, N.Delhi.
11. Guard file.

  
**(B.E.Alexander)**